

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**(Civil Writ Jurisdiction)**  
**W.P.(C) No. 6625 of 2010**

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Nilkanth Mandal & Others	....	.....	<b>Petitioners</b>
<b>Versus</b>			
The State of Jharkhand & Others	....	.....	<b>Respondents</b>

**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through : Video Conferencing)**

For the Petitioners	: Mr. Gaurav Raj, Advocate
For the Respondents	:

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**05/06.09.2021.**

Heard, learned counsel for the petitioners, Mr. Gaurav Raj.

It appears that writ petition has been filed on 23.12.2010 and the Stamp Reporter has pointed out defects vide S.R. dated 03.12.2010, but defect no.3. i.e. certified copy of order dated 17.03.2008, 28.07.1997 (as in prayer portion) with A/F of Rs.10/- each may be filed, has not been removed.

Thereafter, the matter was listed before Lawazima of Registrar (Vigilance) on 23.02.2011, when two weeks' time was granted, as prayed for by learned counsel for the petitioners to remove the defect(s), but the defect(s) has not been removed. Thereafter, the matter was listed before the Lawazima of learned Registrar General on 14.10.2019, when again two weeks' time was granted, as prayed for by the learned counsel for the petitioners to remove the defect, but defect has not been removed.

Thereafter, the matter was listed before the Coordinate Bench of this Court on 27.02.2020, even then defect no.3 has not been removed.

Learned counsel for the petitioners, Mr. Gaurav Raj has submitted that further two weeks' time may be granted so as to remove the defect.

Under the aforesaid circumstances, two week's further time is granted to the petitioners to remove the defect, subject to cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi, as the matter relates to the year 2010 and the same has remained pending for approximately 11 years for non-removal of defect(s).

Put up this case on 27.09.2021.

**(Kailash Prasad Deo, J.)**

Jay/-